

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001.

No.HHC/VIG/Misc.Instructions/93-IV-
Dated Shimla, the 5th May, 2015.

From

The Registrar (Vigilance),
High Court of Himachal Pradesh,
Shimla- 171 001.

To

All the Judicial Officers
in Himachal Pradesh (by name).

Sub:- Adjournment of cases on the basis of office orders-Instructions
thereof.

Sir/Madam,

I have been directed to impress upon you to ensure that henceforth whenever the case is adjourned to a future date, in the absence of Judicial Officer on the basis of some office orders, a copy thereof be placed on the records of the case because the said office order for all intents and purposes shall be deemed to be a part of the zimini order

The above instructions be followed by all concerned in letter and spirit and any departure thereof shall be viewed strictly.

(Arvind Malhotra)
Registrar (Vigilance)

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Dated: 5th May, 2015.

Copy forwarded to:

1. The Deputy Registrar-cum-Special Private Secretary to Hon'ble the Chief Justice;
2. All the Additional Registrars/Deputy Registrars;
3. All the Secretaries/Private Secretaries to the Hon'ble Judges;
4. The Secretary/Pvt. Secretary to the Registrar General/Registrar (Rules)/Registrar (Vigilance),/Registrar (Judicial)/ Registrar (Admn.) and C.P.C.;
5. The Section Officer(Computer), H.P. High Court Shimla with the request to upload the aforesaid instructions on the official website.
6. Guard file.
(Sl. Nos. 1 to 4 & 6, High Court of H.P.)

Section Officer(Vig.)